

| 1  | 2             | 3     | 4     | 5     | 6     |
|----|---------------|-------|-------|-------|-------|
| 15 | Maharashtra   | 16.88 |       | 18.23 | 31.89 |
| 16 | Manipur       |       |       | 27.37 |       |
| 17 | Meghalaya     |       | 32.28 | 37.52 |       |
| 18 | Mizoram       |       | 24.69 |       | 36.84 |
| 19 | Nagaland      |       | 17.98 |       | 27.04 |
| 20 | Orissa        | 24.24 | 29.35 | 36.16 | 40.35 |
| 21 | Punjab        | 18.80 |       | 37.32 | 45.06 |
| 22 | Rajasthan     |       | 17.93 | 17.02 | 20.05 |
| 23 | Sikkim        |       | 43.67 | 46.09 | 45.51 |
| 24 | Tamil Nadu    |       |       | 20.53 |       |
| 25 | Tripura       |       | 48.91 | 60.97 | 61.21 |
| 26 | Uttar Pradesh |       | 23.82 | 28.29 | 34.22 |
| 27 | Uttaranchal   |       | 17.35 | 22.81 | 29.96 |
| 28 | West Bengal   |       | 31.68 | 38.86 | 36.89 |

**Wage rate under NREGS**

□2708. SHRI RAJ MOHINDER SINGH MAJITHA:

SHRI RAVI SHANKAR PRASAD:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that the labourers working under National Rural Employment Guarantee Scheme (NREGS) are paid daily wages at different rates in different States in the country;

(b) if so, the rate at which wages were paid during 2008, State-wise and the wages set by Government; and

(c) the amount by which wages were hiked in 2009?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) Under NREGA, up to 31.12.2008, wages were paid in accordance with Section 6(2) of the Act which provides that the minimum wage fixed by the State Government under Section 3 of the Minimum Wages Act, 1948 for agricultural labourers shall be considered as the wage rate applicable to that area. With effect from 1.1.2009, Central Government has notified, under Section 6(1) of NREG Act, the wage rate to be paid to NREGA workers. Wage rate notified by the Central Government in respect of all States from 1.1.2009 takes into account the wage rate as fixed by the respective State Government prior to this date. State-wise wage rate notified by the Central Government is given in the enclosed Statement.

□Original notice of the question was received in Hindi.

**Statement**

*State-wise prevailing wage rate under NREGA as notified  
by the Central Government*

| Sl.No. | Name of State     | Wage rate in Rs. Per day  |
|--------|-------------------|---|
| 1      | 2                 | 3   |
| 1      | Assam             | Rs. 79.60   |
| 2      | Andhra Pradesh    | Rs. 80.00   |
|        |                   | Area-I (Rs.65.00)   |
| 3      | Arunachal Pradesh | Area-II (Rs.67.00)  |
| 4      | Bihar             | Rs. 89.00   |
| 5      | Gujarat           | Rs. 100.00  |
| 6      | Haryana           | Rs. 141.02  |
| 7      | Himachal Pradesh  | Rs. 100.00  |
| 8      | Jammu & Kashmir   | Rs. 70.00   |
| 9      | Karnataka         | Rs. 82.00   |
| 10     | Kerala            | Rs. 125.00  |
| 11     | Madhya Pradesh    | Rs. 91.00   |
| 12     | Maharashtra       | Rs.72, Rs. 70, Rs 68 & Rs.66<br>respectively for Zone<br>I, II, III, IV |
| 13     | Manipur           | Rs.81.40 for Hill & Valley  |
| 14     | Meghalaya         | Rs. 70.00   |
| 15     | Mizoram           | Rs. 110.00  |
| 16     | Nagaland          | Rs. 100.00  |
| 17     | Orissa            | Rs. 70.00   |
| 18     | Punjab            |   |
| 18(a)  | Hoshiarpur        | Rs. 98.61   |
| 18(b)  | Jalandhar         | Rs. 93.00   |
| 18(c)  | Nawanshar         | Rs. 94.91   |
| 18(d)  | Amritsar          | Rs. 105.00  |
| 19     | Rajasthan         | Rs. 100.00  |

| 1  | 2                    | 3  |
|----|----------------------|--|
| 20 | Sikkim               | Rs. 100.00   |
| 21 | Tamil Nadu           | Rs. 80.00  |
| 22 | Tripura              | Rs. 85.00  |
| 23 | Uttar Pradesh        | Rs. 100.00   |
| 24 | West Bengal          | Rs. 75.00  |
| 25 | Chhattisgarh         | Rs. 75.00  |
| 26 | Jharkhand            | Rs. 92.00  |
| 27 | Uttarakhand          | Rs. 100.00   |
| 28 | Goa                  | Rs. 110.00   |
| 29 | Andaman & Nicobar    | Andaman District<br>Rs. 130.00<br>Nicobar district<br>Rs. 139.00                           |
| 30 | Dadra & Nagar Haveli | Rs. 108.20   |
| 31 | Daman & Diu          | Rs. 102.00   |
| 32 | Lakshadweep          | Rs. 115.00   |
| 33 | Puducherry           | Rs. 80.00 for men for six hours<br>of work & Rs. 70.00 for women<br>for five hours of work |
| 34 | Chandigarh           | Rs. 140.00   |

#### Water supply and sanitation in Madhya Pradesh

2709. SHRIMATI MAYA SINGH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the amount provided under Accelerated Rural Water Supply Programme (ARWSP) in Madhya Pradesh from 2008 to June, 2009; and

(b) the amount provided to the State under sanitation programme and the places to be covered under the programme?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (MS. AGATHA SANGMA): (a) The amount released under Accelerated Rural Water Supply Programme (ARWSP) for Madhya Pradesh in 2008-09 is Rs. 38047.00 lakh and in 2009-10 till June 2009 it is Rs. 12736.67 lakh.

(b) The amount released to Madhya Pradesh under the Total Sanitation Campaign in 2008-09 is Rs. 9767.83 lakh. No releases have been made yet for 2009-10 to the State. The programme is being implemented in rural areas of 48 districts of the State.

Original notice of the question was received in Hindi.